

STATEMENT REGARDING DEMANDS FOR EXCESS GRANTS FOR 1952-53

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1952-53.

STATEMENT OF EXPENDITURE FROM THE CONSOLIDATED FUND OF KERALA STATE

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to present the Statement of Estimated Receipts and Expenditure of the State of Kerala for the last five months of the year 1956-57.

Section 70 of the States Reorganisation Act, 1956, permitted the Governor to authorise the expenditure from the Consolidated Fund of every new State for the last five months of the current year. Although the Act did not expressly provide for the regularisation of this expenditure by the State Legislature, it was considered desirable that the expenditure authorised under that section should be approved by the legislature. The powers of the Legislature of Kerala are exercisable by and under the authority of Parliament by virtue of the Proclamation issued by the President on the 1st November, 1956. These estimates are accordingly being brought before the Parliament.

As the hon. Members would have an opportunity to examine the budget of the Kerala State for the year 1957-58, which is to be presented to the Parliament shortly, I do not propose to deal at length with the estimates for the current year. The revenue receipts for this period are estimated at Rs. 13.04 crores and the revenue expenditure at Rs. 13.74 crores, leading to a revenue deficit of Rs. 70 lakhs. In addition, the estimates include Rs. 8.23 crores for capital ex-

penditure, Rs. 1.31 crores as net payments of loans and advances by the State Government and Rs. 18 lakhs for repayment of the permanent debt. Of the capital expenditure, the main items are, irrigation Rs. 1.45 crores, industrial development Rs. 69 lakhs, civil works Rs. 3.17 crores and electricity schemes Rs. 2.53 crores.

These estimates include Rs. 13.84 crores for schemes included in the second Five Year Plan, representing the target envisaged for the first year of the Plan. This has been assessed for the residuary area of the former Travancore-Cochin State, on the basis of the original budget estimates of that State and similarly, for the Malabar district, on the basis of the estimates for that district in the budget estimates of the Madras State.

The total requirements of the State are thus estimated at Rs. 10.42 crores, which are proposed to be met by loans from the Centre Rs. 3.77 crores, sale of State holdings of Government securities Rs. 2 crores, running down of the State cash balance Rs. 2.55 crores and the balance of Rs. 2.1 crores from the net receipts under "Other Debt and Remittance Heads".

The amounts of expenditure, both on revenue and on capital account, as also of disbursements of loans, for which a vote is being sought, are those authorised under the States Reorganisation Act. The final results of the year are likely to show some savings which will help to improve the State's budgetary position for 1957-58.

STATEMENT REGARDING SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) FOR 1956-57

The Minister of Railways and Transport (Shri Jagjivan Ram): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1956-57.